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Title: Need to bring a comprehensive legislation providing social security and welfare programmes for the agricultural workers in the unorganized sector.

SHRI AJOY CHAKRABORTY (BASIRHAT): The Central Government is for some time now speaking about the initiatives to be taken for all round development of the unorganised workers of the country among whom the agricultural workers are also included who constitute the 90% of the total rural workforce. This section of the rural India is the poorest of the poor among the unorganised workers and is generally deprived of any facility of the social security programmes of the Government.

This miserable plight of these hapless poor of the country is mainly due to non existence of any comprehensive central legislation to govern them. Moreover, the recent announcement of the Central Government asking the State Government to share the 50% of the financial responsibilities of the developmental programmes for the unorganised sector may aggravate the problem.

The State Governments are generally suffering from chronic financial crunch. Even under the NREGA only partial jobs could be generated due to non-availability of funds. I would, therefore, like to draw the attention of the Central Government to legislate a Central comprehensive Act regarding the agricultural workers and take the full financial responsibilities for the social security programmes targeted for them.